

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1669
ANSWERED ON:07.03.2011
NATIONAL PERMIT SCHEME
Pakkirappa Shri S.

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the salient features of the New National Permit Scheme;
- (b) the amount collected so far on account of consolidated Fee as per the New National Permit System;
- (c) the basis of distribution of the same between the Centre and the States; and
- (d) the time by which the States would get their due share?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS(DR. TUSHAR A. CHAUDHARY)

(a) The Government has introduced a new National Permit system for goods carriages with effect from 08.05.2010. As per the new arrangement, national permit can be granted by the home State on payment of Rs.15,000/- per annum per truck at the designated branch of the State Bank of India towards consolidated fee authorising the permit holder to operate throughout the country. The Government has also taken necessary steps to implement the new national permit system electronically through a web portal developed by National Informatics Centre with effect from 15.09.2010.

(b) An amount of Rs.670,52,12,988/- has been collected upto December, 2010 as per the New National Permit System.

(c) The consolidated fee collected in the national permit account is distributed by the Central Government (Ministry of Road Transport and Highways) among the States/UTs on pro-rata basis fixed in every Rs.15,000/-.

(d) Efforts are made to ensure that the State Governments / UTs get their due share within a period of 1-2 months of the details of payment received.